

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 119
(IB)-1367(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/petitioner

v.

C & C Construction Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 18.12.2019

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Ms. Navya Khillon, Adv.

For the Respondent

Ms. Vasudha Sharma & Mr. Amrutanshu Dash, Adv.

Mr. Sam Darshi Sanjay & Mr. Bishwajit Singh, Adv.

For CA-1961(PB)/2019

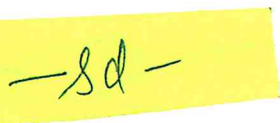
Mr. Rajinder Wali, Adv.

ORDER

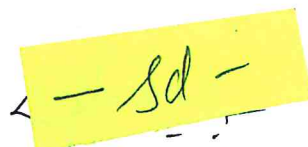
CA-2691(PB)/2019

This is an application filed under Section 60(5) of the Insolvency & Bankruptcy Code. Ld. Counsel for the applicant being association of employee states that the amended memo of parties is filed mentioning the names of 63 employees of the corporate debtor. Ld. Counsel for the RP undertakes to file reply within three days with a copy in advance to the counsel opposite. Let RP shall remain present on the next date of hearing. Ld. Counsel for the employees undertakes to file further amended memo of parties by making CoC members as non applicants. In the mean time let copy be also served to CoC members.

List for further consideration on 09.01.2020.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)